

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-601 -JK (LD) of 2024

DATED:- 05 - 01 - 2024

Sanction is hereby accorded to the appointment of Mr. Nisar Ahmad Wani,
Director Employment as Officer In charge (OIC) Litigation in case CCP(S) No.
614/2019 in SWP No. 524/2010 titled Yog Raj Sudan Versus BVR Subramaniam
and others including contempt petition, is any, pending before Hon'ble High
Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by
the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

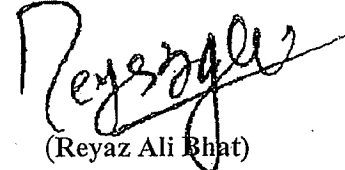
Secretary to Government

Dated:- 05- 01 - 2024

No:-LAW-OIC/1/2024.

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government , Labour and Employment Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Reyaz Ali Bhat)

Assistant Legal Remembrancer